



# भारत का राजपत्र

# The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 764]

नई दिल्ली, बृहस्पतिवार, जुलाई 20, 2006/आषाढ़ 29, 1928

No. 764]

NEW DELHI, THURSDAY, JULY 20, 2006/ASADHA 29, 1928

## MINISTRY OF HOME AFFAIRS CORRIGENDUM

New Delhi, the 19th July, 2006

**S.O. 1146(E).**—The undersigned is directed to refer to the “The Private Security Agencies Central Model Rules, 2006” published in the Gazette of India *vide* No. S.O. 617(E), dated 26-4-2006 and to state that the material from Sub-clause 2 of Rule 3 and up to Sub-clause B of Clause I of Rule No. 4 (in English version) is missing. The following material read after page No. 24 :—

- “(2) On receipt of such application the Controlling Authority shall make such inquiries, as it considers necessary to verify the contents of the application and the particulars of the applicant.
- (3) The Controlling Authority shall obtain a no objection certificate from the District Superintendent of Police of the concerned District where the Agency intends to commence its activities. For this purpose it will send to a copy of the application for license and its attachments for verification and report.
- (4) The District Superintendent of Police in addition to the causing of verification of antecedents of every individual in whose name the antecedent form is filled up, shall also furnish the following information :
  - (i) Whether the applicant or the company earlier operated any Private Security Agency, either individually or in partnership of others and if so, the details thereof; and
  - (ii) Whether the applicant possesses any special qualification or skill, which may facilitate his operations of Private Security Agency.

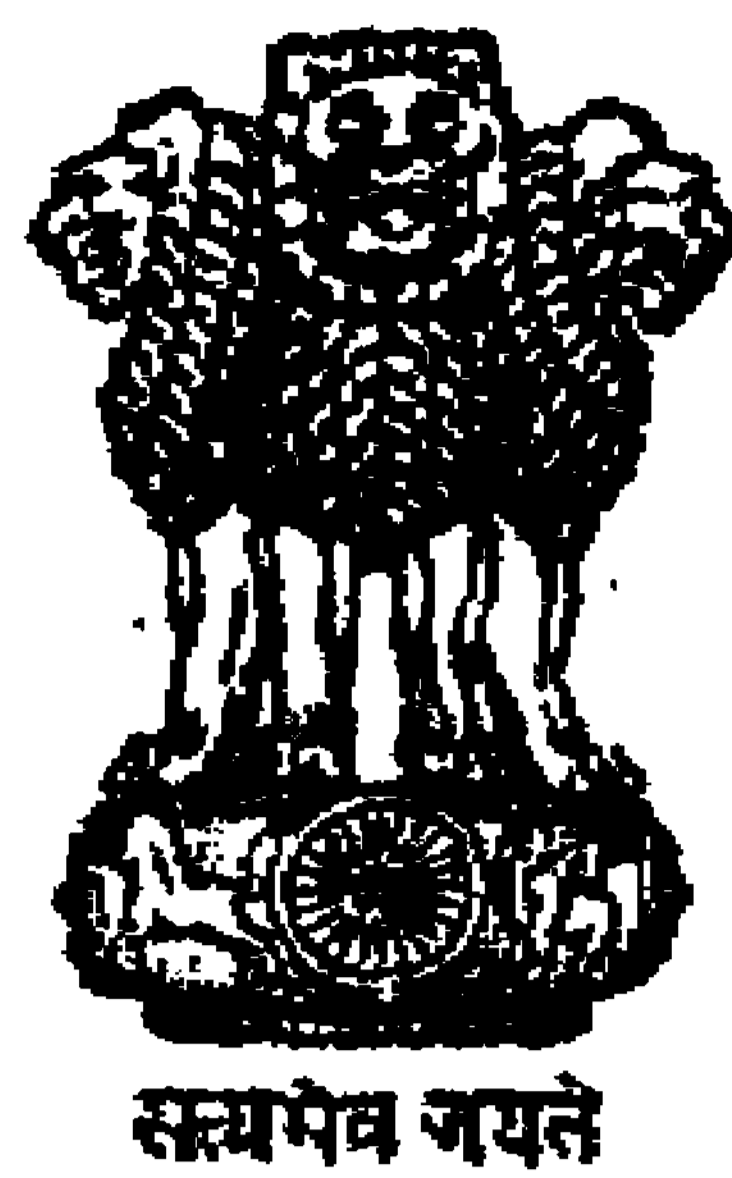
**4. Verification of character and antecedents of the private security guard and supervisor.**—(1) Before any person is employed or engaged as a security guard or supervisor, the Agency shall satisfy itself about the character and antecedents of such person in any one or more of the following manners :—

- (a) by verifying the character and antecedent of the person by itself
- (b) by relying upon the character and antecedent verification certificate produced by the person :

Provided that the character and antecedent certificate shall be valid and the Agency does not have any adverse report regarding the person's character and antecedents from any other source; as prescribed herein under, produced by the person provided it is valid and the Agency does not have any adverse report regarding the person's character and antecedents from any other source.”

[No. VI-24021/14/2005-PM-I (Part)]

B. K. VERMA, Under Secy.



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